

over to Central Bureau of Investigation (CBI).

Campaign to prevent child sexual abuse

3355. SHRI MD. NADIMUL HAQUE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of preventive and punitive steps being taken by Government to handle increasing child sexual abuse and the details of such steps taken after any such incident;

(b) whether the Ministry is running any awareness campaign or workshop in schools for students and teachers in collaboration with the Ministry of Human Resource Development;

(c) if so, the details thereof; and

(d) if not, the reasons therefor, and whether Government would start such awareness campaigns in schools soon?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNARAJ): (a) The Government of India has enacted comprehensive legislation *i.e.*, the Protection of Children from Sexual Offences (POCSO) Act, 2012, to handle child sexual abuse. This Act has come into force on 14th November, 2012. Such cases are processed as per provisions of POCSO Act, 2012.

(b) to (d) The Hon'ble Minister, WCD (in the context of POCSO) had requested all States/UTs Education Minister/Administrator to circulate animated short film "Komal" that deals with the topic of child sexual abuse, in all the schools under State/UT Governments to sensitize the children on what constitutes an "inappropriate touch". The Ministry has again requested Ministry of Human Resource Development for taking necessary action for compulsorily showing 'Komal' video in all the schools all over India. Apart from above, the Department of School Education & Literacy had issued Guidelines/Advisory dated 9th October, 2014 to all the States/UTs to ensure the safety and security of children in schools. National Commission for Protection of Child Rights(NCPCR) and Childline India Foundation(CIF) have also organised seminars/workshops to sensitise all stakeholders.

Delay in allocation of funds under Nirbhaya scheme

3356. SHRI T.K. RANGARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the Ministries involved in the process of allocation of funds under Nirbhaya scheme;

(b) the average time taken between a proposal emanating and the final allocation made therefor;

(c) whether there is delay in allocation of funds, if any, to a proposal in view of involvement of various Ministries; and

(d) if so, the steps taken to avoid the delay in releasing the funds for implementation of proposals?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) and (b) Ministry of Finance, Government of India had set up a dedicated fund called Nirbhaya Fund for implementation of initiatives aimed at enhancing the safety and security for women in the country. Recognizing the need to strengthen the mechanism for scrutiny and sanction of the proposals under Nirbhaya Fund, Ministry of Finance (MoF), Department of Economic Affairs (DEA) has issued guidelines from time to time for administration and operationalization of the Fund. The Empowered Committee of Officers has been constituted by the MoF under the chairpersonship of Secretary, WCD, which is an inter-ministerial committee, and it appraises and recommends various proposals/projects proposed by different Ministries/Departments/States. The concerned Ministries then take up the sanction and implementation of the schemes/proposals so appraised as they do for their other schemes/projects. The allocation of funds is subsequently done by Ministry of Finance, DEA. This Committee regularly reviews the implementation of projects from time to time with the concerned Ministries. Under Nirbhaya fund, 16 proposals amounting to ₹2348.85 crores have been received so far, out of which 15 proposals amounting to ₹ 2047.85 crores have been appraised and recommended by the Empowered Committee. The proposals so appraised are at different stages of implementation and fund is utilized as per the requirement of the project.

(c) and (d) So far no such incidence came to the notice of Ministry of Women and Child Development, where allocation of funds have been delayed due to involvement of various Ministries.

The House then adjourned for lunch at one of the clock.
